

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 18.11.2020

**Misc. Application No. 455 of 2020
(Additional Documents)
And
Appeal Lodging No. 401 of 2020**

Rakeshkumar Lal & Anr. Appellants

Versus

Securities & Exchange Board of India ... Respondent

Mr. Rajesh Lal, Authorized Representative for the Appellants.

Mr. Mihir Mody, Advocate with Mr. Arnav Misra, Mr. Shehaab Roshan, Advocates i/b K. Ashar & Co. for the Respondent.

ORDER :

1. We have heard Shri Rajesh Lal, authorized representative for the appellants and Shri Mihir Mody, the learned counsel for the respondent through video conference.

2. Let a reply be filed by the respondent to the memo of appeal as well as to the additional documents within three weeks from today. Rejoinder may be filed within 10 days thereafter. The matter would be listed for admission and for final disposal on December 28, 2020.

3. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M. T. Joshi
Judicial Member

18.11.2020
PTM